



2026:AHC:19750

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1072 of 2026

Km Nashreem Jahan Since Deceased And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Aditya Vardhan Singh, Keshari Nandan Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Aditya Vardhan Singh, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The case of the writ petitioner nos. 2 and 3 is that the writ petitioner no.1 (since deceased) was appointed as a Clerk, who superannuated on 31.07.2023 and expired on 19.06.2025 and the writ petitioner nos. 2 and 3 are real unmarried brother and sister of the writ petitioner no.1.
3. Prayer in the present writ petition is for a direction for deciding the representation for grant of terminal benefits.
4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.
5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order bearing in mind the suitability, eligibility and competing claims, if any.

January 29, 2026

N.S.Rathour

(Vikas Budhwar,J.)